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Title: Regarding inclusion of Subabul and Eucalyptus under Non-GST items-Laid.

**SHRI KESINENI SRINIVAS (VIJAYAWADA):** As per the definition of 'Agricultural Produce' given under the CGST Act, 2017, agricultural produce should be produced out of cultivation of plants, on which only barebones processing is done to help their marketability in primary markets. No further processing by the cultivator is permitted so that it alters its physical form and chemical constitution. Such agricultural produce does not attract any GST (Nil). But presently, Subabul and Eucalyptus are taxed at 18% GST bracket, under HSN 4403 – 'wood in the rough'. I urge the government to include Subabul and Eucalyptus under either HSN 440290 (wood charcoal) or 440110 (firewood), both of which attract 0% GST. I further request that these farmers be provided adequate formal credit through NABARD and Public Sector Banks, and marketing facilities, in line with the recommendations of the Nation Agroforestry Policy, 2014. The farmers of these two crops in Andhra Pradesh, are in distress and urgent need of your prized intervention.

माननीय माननीय मंत्री जी ।

माननीय  
(व्यवधान)  
सभापति:

**THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS 20, (SHRIMATI NIRMALA SITHARAMAN):** I beg to inform that the Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961, as passed by Rajya Sabha, be taken into consideration.... (*Interruptions*)

**माननीय सभापति:** माननीय ~~मंत्री~~जी, आप इस पर कुछ बोलिए ।

**SHRIMATI NIRMALA SITHARAMAN:** <sup>(संशोधन)</sup> Sir, as regards the Deposit <sup>विधेयक,</sup> Insurance and Credit Guarantee Corporation (Amendment) Bill, we aim to achieve few very important discussion points. You may remember that 2019 onwards, there has been this demand that ... (*Interruptions*)

**संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):** आपको आइटम नम्बर 20 पहले पढ़ना है । ...  
(व्यवधान)

**माननीय सभापति:** वे आइटम नम्बर 20 ही पढ़ रही हैं ।

... (व्यवधान)

**श्रीमती निर्मला सीतारमण:** सभापति महोदय, डिपोजिट इंश्योरेंस क्रेडिट गारंटी कॉर्पोरेशन बिल के संबंध में, you may recall that in 2019, there were a lot of problems of cooperative banks being in stress and some of them was because the RBI also brought in conditions for them. The depositors were put to a lot of difficulty. It was under the leadership of Prime Minister, Shri Modi that we had raised the amount from Rs. 50,000, where it was, to Rs. 1 lakh so that the small depositors can benefit from the amount that is given to them as an insurance cover. ... (*Interruptions*) So, Rs. 1 lakh is the amount which we thought will help many small depositors. About 98 per cent of the cooperative bank deposit holders are small depositors. So, we raised the amount to Rs. 1 lakh. But then the related problem was that till the resolution of the cooperative banks which is under distress is ... (*Interruptions*)

Sir, I just want to have a clarification. I have two Bills in my name. Now, am I to deal with the Deposit Insurance and Credit

Guarantee Corporation Bill or the Limited Liability Partnership Bill?  
Can I have this clarification? ... (*Interruptions*)

**HON. CHAIRPERSON:** It is the Limited Liability Partnership Bill.

... (*Interruptions*)

**SHRIMATI NIRMALA SITHARAMAN:** So, it is the Limited Liability Partnership Bill. I would please restate my position. I will restate it.... (*Interruptions*)

I beg to move that the Bill to amend the Limited Liability Partnership Act, 2008, as passed by the Rajya Sabha, be taken into consideration.

I am sorry about this confusion. ...(*interruptions*)

**माननीय सभापति:** यह हो सकता है, जब हंगामा हो रहा है तो यह संभव है ।  
Please carry on now.

... (व्यवधान)

**SHRIMATI NIRMALA SITHARAMAN:** It is very kind of you to give me that little margin. ... (*Interruptions*)